

1	2	3	4	5	6
11.	Nellor Bypass	5	Andhra Pradesh	73	Agreement signed. Financial closure awaited.
12.	Koratalaiyar Bridge	5	Tamil Nadu	30.00	Agreement signed. Actual construction to commence.
13.	Khambatki Ghat tunnel & road	4	Maharashtra	37.80	Agreement signed. Actual construction to commence.
14.	Nasirabad ROB	6	Maharashtra	10.45	Agreement signed. Actual construction to commence.
15.	Wainganga Bridge	6	Maharashtra	32.60	Agreement signed. Actual construction to commence.
16.	Mahi Bridge	8	Gujarat	42.00	Agreement signed. Actual construction to commence.
Total				818.85	

*Since completed and opened to traffic.

Financial Autonomy to Judiciary

*119. SHRI C. KUPPUSAMI : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether attention of the Government has been drawn to the newsitem captioned "Chief Justice's demand of financial autonomy for judiciary justified" appearing in the 'Times of India', dated October 26, 1998;

(b) if so, whether the Government propose to give financial autonomy to High Courts and the Supreme Court in the matter of justice administration system so that the courts can streamline the system through employing more competent judicial officers and computerising the justice network and other functions; and

(c) if not, the other steps by the Government proposed to be taken to provide financial autonomy to judiciary?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) Yes, Sir.

(b) and (c) In pursuance of the Resolution of the Chief Justices' Conference in September, 1992, Chief Ministers of all the States were requested by the then Chief Justice of India to initiate steps to delegate more financial powers to the Chief Justices of the

High Courts including powers of appropriation and re-appropriation. Subsequently, the Registry of the Supreme Court wrote to the State Governments, the Registrars of High Courts and the Accountant Generals in December, 1997 in this regard.

[Translation]

Demand and Supply of Power

*120. SHRI RAMESHWAR PATIDAR :
SHRIMATI SHEELA GAUTAM :

Will the Minister of POWER be pleased to state:

(a) whether the Union Government have made any assessment in regard to the demand of power in the country by the end of Eighth Five Year Plan;

(b) if so, the details thereof;

(c) the total quantity of power likely to be generated in the country during the Ninth Five year Plan;

(d) whether the Union Government propose to take effective steps to develop present sources and create additional power generation; and

(e) if so, the details thereof?

THE MINISTER OF POWER (SHRI P. R. KUMARAMANGALAM) : (a) Yes, Sir.